

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 107**

**IA(I.B.C)/1375(CH)2024**  
**And**  
**CP (IB) No. 116/Chd/Hry/2024**

**IN THE MATTER OF:**

**IDBI Trusteeship Services Ltd.**

...

**Applicant**

**Versus**

**Anil Bhalla**

...

**Personal Guarantor**

**Under Section: 95, 60(5), IBC 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in CP (IB) No. : Mr. Angad Verma, Advocate  
116/Chd/Hry/2024 and  
respondent in IA  
No.1375(CH)2024**

**For the Personal Guarantor in CP : Mr. Anand Chhibbar, Senior  
(IB) No. 116/Chd/Hry/2024 and Advocate with Ms. Swati Vashisht,  
applicant in IA No.1375(CH)2024 PCA**

**ORDER**

Synopsis along with judgments have been filed by learned counsel for the applicant vide diary No.01284/3 dated 19.06.2024. The same are taken on record. Reply in IA No.1375/2024 has been filed by learned counsel for the respondent vide diary No.01857/1 dated 16.07.2024 and the valid AFA of the proposed RP also filed by learned counsel for the petitioner vide diary No.1284/2 dated 24.06.2024. The same are also taken on record. Learned counsel for the applicant in CP (IB) No. 116/Chd/Hry/2024 and respondent

July 23, 2024  
Priyanka

in IA No.1375(CH)2024 is directed to supply a copy of the synopsis as well a copy of reply of IA No.1375/2024 to the opposite side so as to assist this Adjudicating Authority on the locus of the petitioner.

Let the matter be listed for arguments on 20.08.2024, on the point of *locus standi* of the petitioner to file the petition.

Sd/-

**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**